

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE**

LOK SABHA

**UNSTARRED QUESTION NO. 5042.
TO BE ANSWERED ON FRIDAY, THE 1ST APRIL, 2022**

DISPOSAL OF CASES

**5042. SHRI T.R.V.S. RAMESH:
SHRI RAJENDRA AGRAWAL:
SHRI JAGDAMBIKA PAL:
SHRI P.P. CHAUDHARY:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the number of cases pending in various courts is increasing and if so, the reasons therefor indicating the number of pending cases during the last three years in Supreme Court, High Courts and subordinate courts;**
(b) the average time taken by High Courts for the disposal of various civil cases, State/UT-wise particularly in Uttar Pradesh and Rajasthan;
(c) whether the Government has proposed or conducting any study to introduce the use of Artificial Intelligence in judiciary; and
(d) if so, the details thereof along with its use in Fast Track Courts for quick justice delivery?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a): The number of pending cases during the last three years in Supreme Court of India, High Courts and District & Subordinate Courts is as under:-

Sl. No.	Name of Court	Pendency in the Year 2019	Pendency in the Year 2020	Pendency in the Year 2021	Pendency in the Year 2022
1	Supreme Court of India	59,535 (as on 02.12.2019)	64,426 (as on 04.12.2020)	69,855 (as on 06.12.2021)	70,154 (as on 02.03.2022)

2	High Courts	46,84,354 (as on 31.12.2019)	56,42,567 (as on 31.12.2020)	56,49,068 (as on 31.12.2021)	58,90,726 (as on 28.03.2022)
3	District & Subordinate Courts	3,22,96,224 (as on 31.12.2019)	3,66,39,436 (as on 31.12.2020)	4,05,79,062 (as on 31.12.2021)	4,09,85,490 (as on 28.03.2022)

Disposal of pending cases in courts is within the domain of the judiciary. No time frame has been prescribed for disposal of various kinds of cases by the respective courts. Government has no role in disposal of cases in courts. Timely disposal of cases in courts depends on several factors which, inter-alia, include availability of adequate number of judges and judicial officers, supporting court staff and physical infrastructure, complexity of facts involved, nature of evidence, co-operation of stake holders viz. bar, investigation agencies, witnesses and litigants and proper application of rules and procedures. There are several factors which may lead to delay in disposal of cases. These, inter-alia, include vacancies of judges, frequent adjournments and lack of adequate arrangement to monitor, track and bunch cases for hearing. The Central Government is fully committed to speedy disposal of cases in accordance with Article 21 of the Constitution and reducing pendency. The Government has taken several initiatives to provide an ecosystem for faster disposal of cases by the judiciary.

National Mission for Justice Delivery and Legal Reforms was set up in August, 2011 with the twin objectives of increasing access by reducing delays and arrears in the system and enhancing accountability through structural changes and by setting performance standards and capacities. The Mission has been pursuing a co-ordinated approach for phased liquidation of arrears and pendency in judicial administration, which, *inter-alia*, involves better infrastructure for courts including computerization, increase in strength of subordinate judiciary, policy and legislative measures in the areas prone to excessive litigation, re-engineering of court procedure for quick disposal of cases and emphasis on human resource development.

(b): The National Judicial Data Grid (NJDG) maintain data relating to pendency, disposal of cases in High Courts and District and Taluka Courts. NJDG does not maintain data on average time taken for disposal of cases in courts. However, data available on the NJDG, on the time taken to disposition of cases in respect of High Courts including Allahabad High Court, Uttar Pradesh and Rajasthan High Court, as on 28.03.2022 is at *Annexure*.

(c): & (d): At present, a Committee on Artificial Intelligence has been constituted by the Supreme Court of India which is presently chaired by Hon'ble Mr. Justice L. Nageswara Rao, Judge, Supreme Court of India to look into all matters related to use of Artificial Technology in the entire Court eco-system.

STATEMENT REFERRED TO IN REPLY TO PART (B) OF LOK SABHA UNSTARRED QUESTION NO. 5042 FOR ANSWER ON 01.04.2022 REGARDING DISPOSAL OF CASES.

Name of High Courts	With in a 1 year	1-2 Year	2-3Year	3-4 Year	4-5 Year	5-6 Year	6-7 Year	7-8 Year	8-9 Year	9-10 Year
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)
Allahabad High Court	7597 (39.50 %)	4,858 (25.26 %)	403 (2.10 %)	470 (2.44 %)	329 (1.71 %)	220 (1.14 %)	345 (1.79 %)	540 (2.81 %)	1175 (6.11 %)	716 (3.72 %)
Calcutta High Court	3739 (32.68 %)	3,824 (33.42 %)	405 (3.54 %)	536 (4.68 %)	240 (2.10 %)	272 (2.38 %)	176 (1.54 %)	143 (1.25 %)	850 (7.43 %)	300 (2.62 %)
Gauhati High Court	1,161 (35.57 %)	823 (25.21 %)	328 (10.05 %)	357 (10.94 %)	192 (5.88 %)	145 (4.44 %)	99 (3.03 %)	65 (1.99 %)	45 (1.38 %)	22 (0.67 %)
High Court for the State of Telangana	7965 (47.00 %)	5,331 (31.46 %)	325 (1.92 %)	330 (1.95 %)	393 (2.32 %)	480 (2.83 %)	321 (1.89 %)	198 (1.17 %)	170 (1.00 %)	134 (0.79 %)
High Court of Andhra Pradesh	3,075 (49.97 %)	1,246 (20.25 %)	280 (4.55 %)	205 (3.33 %)	178 (2.89 %)	192 (3.12 %)	207 (3.36 %)	193 (3.14 %)	155 (2.52 %)	92 (1.49 %)
High Court of Bombay	4,994 (34.04 %)	4,302 (29.33 %)	963 (6.56 %)	1,733 (11.81 %)	650 (4.43 %)	465 (3.17 %)	251 (1.71 %)	265 (1.81 %)	223 (1.52 %)	160 (1.09 %)
High Court of Chhattisgarh	1,953 (55.56 %)	653 (18.58 %)	161 (4.58 %)	221 (6.29 %)	76 (2.16 %)	81 (2.30 %)	116 (3.30 %)	47 (1.34 %)	19 (0.54 %)	56 (1.59 %)
High Court of Delhi	3,302 (48.76 %)	1,608 (23.74 %)	1,266 (18.69 %)	340 (5.02 %)	77 (1.14 %)	38 (0.56 %)	33 (0.49 %)	17 (0.25 %)	19 (0.28 %)	20 (0.30 %)
High Court of Gujarat	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
High Court of Himachal Pradesh	2,232 (56.00 %)	1,038 (26.04 %)	331 (8.30 %)	201 (5.04 %)	44 (1.10 %)	40 (1.00 %)	24 (0.60 %)	16 (0.40 %)	18 (0.45 %)	12 (0.30 %)
High Court of Jammu & Kashmir and Ladakh	365 (14.82 %)	201 (8.16 %)	98 (3.98 %)	140 (5.68 %)	206 (8.36 %)	196 (7.96 %)	224 (9.09 %)	264 (10.72 %)	233 (9.46 %)	148 (6.01 %)
High Court of Jharkhand	79 (3.29 %)	562 (23.42 %)	215 (8.96 %)	468 (19.50 %)	170 (7.08 %)	163 (6.79 %)	159 (6.63 %)	72 (3.00 %)	49 (2.04 %)	68 (2.83 %)
High Court of Karnataka	2,382 (18.19 %)	3,318 (25.33 %)	970 (7.41 %)	1,424 (10.87 %)	937 (7.15 %)	933 (7.12 %)	668 (5.10 %)	534 (4.08 %)	501 (3.83 %)	478 (3.65 %)

High Court of Kerala	1,823 (25.88 %)	1,932 (27.43 %)	555 (7.88 %)	401 (5.69 %)	276 (3.92 %)	277 (3.93 %)	340 (4.83 %)	206 (2.92 %)	169 (2.40 %)	151 (2.14 %)
High Court of Madhya Pradesh	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
High Court of Manipur	249 (39.15 %)	186 (29.25 %)	60 (9.43 %)	67 (10.53 %)	40 (6.29 %)	18 (2.83 %)	3 (0.47 %)	3 (0.47 %)	8 (1.26 %)	0 (0.00 %)
High Court of Meghalaya	87 (27.02 %)	88 (27.33 %)	46 (14.29 %)	32 (9.94 %)	10 (3.11 %)	1 (0.31 %)	39 (12.11 %)	9 (2.80 %)	9 (2.80 %)	1 (0.31 %)
High Court of Punjab & Haryana	2,242 (31.26 %)	2,161 (30.13 %)	484 (6.75 %)	540 (7.53 %)	342 (4.77 %)	466 (6.50 %)	323 (4.50 %)	262 (3.65 %)	93 (1.30 %)	82 (1.14 %)
High Court of Rajasthan	3,911 (32.88 %)	2,912 (24.48 %)	1,068 (8.98 %)	1,414 (11.89 %)	898 (7.55 %)	475 (3.99 %)	268 (2.25 %)	267 (2.24 %)	125 (1.05 %)	68 (0.57 %)
High Court of Sikkim	5 (22.73 %)	7 (31.82 %)	3 (13.64 %)	3 (3.64 %)	4 (18.18 %)	0 (.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)
High Court of Tripura	119 (20.07 %)	289 (48.74 %)	29 (4.89 %)	91 (15.35 %)	48 (8.09 %)	8 (1.35 %)	6 (1.01 %)	2 (0.34 %)	0 (0.00 %)	0 (0.00 %)
High Court of Uttarakhand	551 (40.51 %)	288 (21.18 %)	93 (6.84 %)	148 (10.88 %)	189 (13.90 %)	22 (1.62 %)	7 (0.51 %)	7 (0.51 %)	24 (1.76 %)	4 (0.29 %)
Madras High Court	17,125 (33.43 %)	13,777 (26.89 %)	4,056 (7.92 %)	4,326 (8.44 %)	2,465 (4.81 %)	2,522 (4.92 %)	1,582 (3.09 %)	855 (1.67 %)	1,007 (1.97 %)	594 (1.16 %)
Orissa High Court	6,574 (28.67 %)	12,033 (52.47 %)	555 (2.42 %)	200 (0.87 %)	145 (0.63 %)	193 (0.84 %)	224 (0.98 %)	236 (1.03 %)	297 (1.30 %)	418 (1.82 %)
Patna High Court	979 (18.63 %)	3,236 (61.57 %)	621 (11.82 %)	158 (3.01 %)	138 (2.63 %)	53 (1.01 %)	31 (0.59 %)	21 (0.40 %)	7 (0.13 %)	5 (0.10 %)

Name of High Courts	10-11 Year	11-12 Year	12-13 Year	13-14 Year	14-15 Year	15-16 Year	16-17 Year	17-18 Year	18-19 Year	19-20 Year	20-21 Year	More Than 21 Years
	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
Allahabad High Court	302 (1.57 %)	231 (1.20 %)	270 (1.40 %)	267 (1.39 %)	197 (1.02 %)	204 (1.06 %)	152 (0.79 %)	194 (1.01 %)	139 (0.72 %)	94 (0.49 %)	80 (0.42 %)	452 (2.35 %)
Calcutta High Court	64 (0.56 %)	95 (0.83 %)	62 (0.54 %)	301 (2.63 %)	21 (0.18 %)	149 (1.30 %)	14 (0.12 %)	8 (0.07 %)	17 (0.15 %)	123 (1.07 %)	29 (0.25 %)	74 (0.65 %)
Gauhati High Court	8 (0.25 %)	9 (0.28 %)	8 (0.25 %)	1 (0.03 %)	0 (0.00 %)	1 (0.03 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)
High Court for the State of Telangana	140 (0.83 %)	120 (0.71 %)	218 (1.29 %)	230 (1.36 %)	169 (1.00 %)	128 (0.76 %)	70 (0.41 %)	67 (0.40 %)	61 (0.36 %)	48 (0.28 %)	30 (0.18 %)	18 (0.11 %)
High Court of Andhra Pradesh	45 (0.73 %)	40 (0.65 %)	31 (0.50 %)	89 (1.45 %)	20 (0.32 %)	24 (0.39 %)	11 (0.18 %)	12 (0.19 %)	12 (0.19 %)	14 (0.23 %)	18 (0.29 %)	15 (0.24 %)
High Court of Bombay	77 (0.52 %)	82 (0.56 %)	60 (0.41 %)	56 (0.38 %)	77 (0.52 %)	71 (0.48 %)	29 (0.20 %)	39 (0.27 %)	36 (0.25 %)	24 (0.16 %)	43 (0.29 %)	70 (0.48 %)
High Court of Chhattisgarh	72 (2.05 %)	17 (0.48 %)	8 (0.23 %)	7 (0.20 %)	5 (0.14 %)	7 (0.20 %)	5 (0.14 %)	3 (0.09 %)	1 (0.03 %)	2 (0.06 %)	1 (0.03 %)	4 (0.11 %)
High Court of Delhi	5 (0.07 %)	5 (0.07 %)	7 (0.10 %)	6 (0.09 %)	7 (0.10 %)	6 (0.09 %)	3 (0.04 %)	4 (0.06 %)	7 (0.10 %)	0 (0.00 %)	0 (0.00 %)	2 (0.03 %)
High Court of Gujarat	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
High Court of Himachal Pradesh	11 (0.28 %)	6 (0.15 %)	1 (0.03 %)	3 (0.08 %)	5 (0.13 %)	1 (0.03 %)	0 (0.00 %)	1 (0.03 %)	2 (0.05 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)
High Court of Jammu & Kashmir and Ladakh	88 (3.57 %)	89 (3.61 %)	61 (2.48 %)	44 (1.79 %)	23 (0.93 %)	19 (0.77 %)	19 (0.77 %)	12 (0.49 %)	12 (0.49 %)	9 (0.37 %)	10 (0.41 %)	2 (0.08 %)

High Court of Jharkhand	70 (2.92 %)	109 (4.54 %)	66 (2.75 %)	44 (1.83 %)	21 (0.88 %)	24 (1.00 %)	20 (0.83 %)	7 (0.29 %)	17 (0.71 %)	12 (0.50 %)	2 (0.08 %)	3 (0.13 %)
High Court of Karnataka	287 (2.19 %)	221 (1.69 %)	199 (1.52 %)	49 (0.37 %)	49 (0.37 %)	59 (0.45 %)	64 (0.49 %)	17 (0.13 %)	0 (0.00 %)	4 (0.03 %)	1 (0.01 %)	2 (0.02 %)
High Court of Kerala	463 (6.57 %)	112 (1.59 %)	74 (1.05 %)	137 (1.94 %)	38 (0.54 %)	25 (0.35 %)	20 (0.28 %)	15 (0.21 %)	9 (0.13 %)	6 (0.09 %)	9 (0.13 %)	6 (0.09 %)
High Court of Madhya Pradesh	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
High Court of Manipur	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	1 (0.16 %)	1 (0.16 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)
High Court of Meghalaya	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)
High Court of Punjab & Haryana	35 (0.49 %)	30 (0.42 %)	24 (0.33 %)	13 (0.18 %)	16 (0.22 %)	17 (0.24 %)	11 (0.15 %)	8 (0.11 %)	8 (0.11 %)	4 (0.06 %)	4 (0.06 %)	8 (0.11 %)
High Court of Rajasthan	90 (0.76 %)	92 (0.77 %)	43 (0.36 %)	55 (0.46 %)	41 (0.34 %)	40 (0.34 %)	21 (0.18 %)	24 (0.20 %)	16 (0.13 %)	10 (0.08 %)	11 (0.09 %)	45 (0.38 %)
High Court of Sikkim	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)
High Court of Tripura	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	1 (0.17 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)
High Court of Uttarakhand	8 (0.59 %)	8 (0.59 %)	1 (0.07 %)	1 (0.07 %)	2 (0.15 %)	2 (0.15 %)	0 (0.00 %)	5 (0.37 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)
Madras High Court	634 (1.24 %)	458 (0.89 %)	614 (1.20 %)	206 (0.40 %)	113 (0.22 %)	90 (0.18 %)	65 (0.13 %)	108 (0.21 %)	94 (0.18 %)	109 (0.21 %)	87 (0.17 %)	340 (0.66 %)
Orissa High Court	247 (1.08 %)	244 (1.06 %)	308 (1.34 %)	242 (1.06 %)	169 (0.74 %)	172 (0.75 %)	115 (0.50 %)	104 (0.45 %)	119 (0.52 %)	83 (0.36 %)	43 (0.19 %)	212 (0.92 %)

Patna High Court	1 (0.02 %)	3 (0.06 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	0 (0.00 %)	2 (0.04 %)	0 (0.00 %)	0 (0.00 %)	1 (0.02 %)	0 (0.00 %)
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Source:- National Judicial Data Grid (NJDG)

NA – Not Available

